

CP NO. 80(ND)/2014

RT No.33/2016

M/s Avigo Trustee Co. Pvt. Ltd. & Ors.  
Versus.

...Petitioners

M/s BBF Industries Ltd.

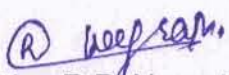
...Respondents

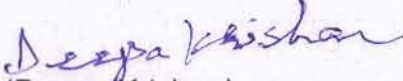
Present: Mr. Aditya Tiwari, Advocate for petitioners.  
Mr. Ahsan Ahmad, Advocate with Ms. Sonia Bansal, Company  
Secretary for respondents No.1 to 21 and 25.

Learned counsel for the petitioners has handed over two complete sets of Paper Books with one set to the counsel opposite. Office to check and take the same on record.

Learned counsel for the petitioner has filed application under Rule 11 of the NCLT Rules 2016, for substitution of Authorised Representative of Petitioner No.2 which is accompanied by affidavit and statedly the Power of Attorney of Liquidator being authorised to do the same under the relevant rules. Copy of the application along with the document supplied to the counsel for respondents. Petitioners would bring original Power of Attorney on the next date to show that it is authentic. Rejoinder to the application for interim relief has also been filed.

List the matter for 28.09.2016 for arguments on the application along with the main case. Amended Memo of parties be filed by the petitioners on the next date which may be taken on record in case of authenticity of Power of Attorney is shown.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

September 14, 2016  
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